FORM A
PUBLIC ANNOUNCEMENT

Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF
MIM PETRO WORLD PRIVATE LIMITED

RELEVANT PARTICULARS

1.	Name of Corporate Debtor (CD	**MIM PETRO WORLD PRIVATE LIMITED**
2.	Date of incorporation of corporate debtor	12/04/2018
3.	Authority under which corporate debtor is incorporated/registered	Registrar of Companies – Ahmedabad
4.	Corporate Identity No. of corporate debtor	U23300GJ2018PTC101788
5.	Address of the registered office and principal office (if any) of corporate debtor	**Regd Address:** 30, Sainikpuri Society, Near Chanakyapuri, Sama Road, Vadodara, Gujarat, India, 390008
6.	Insolvency commencement date in respect of Corporate Debtor	27/08/2026 but order was received on 31/08/2026
7.	Estimated date of closure of insolvency resolution process	23/02/2027
8.	Name and Registration Number of the insolvency professional acting as interim resolution professional	**Name:** Bhavik Haribhai Rupapara **Registration No.** IBBI/IPA-001/IP-P-02741/2022-2023/14196
9.	Address and e-mail of the Interim Resolution Professional, as registered with the Board	**Regd Add:** 303, Silver Hill Apartment, Pal Road, Opp. Sanskar City Apartment, Opp. Ramdhan Ashram, Mavdi Area, Rajkot, Gujarat, 360001 **Email id:** cabhavikr3@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	**Correspondence Add:** Office No. 1, First floor, Gami Tera, Plot No. 45-51, Sector 6, Sanpada, Navi Mumbai- 400705 **Email:** cirp.mim@gmail.com
11.	Last date for submission of claims	10/09/2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at	https://www.ibbi.gov.in/home/downloads NA

Notice is hereby given that the Hon'ble National Company Law Tribunal, Ahmedabad Bench has ordered the commencement of a Corporate Insolvency Resolution Process of **MIM PETRO WORLD PRIVATE LIMITED** on **27/08/2026.**

The creditors of **MIM PETRO WORLD PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before **10/09/2026** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post, or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Bhavik Haribhai Rupapara
Registration No.: IBBI/IPA-001/IP-P-02741/2022-2023/14196
Interim Resolution Professional in the matter of
MIM PETRO WORLD PRIVATE LIMITED

Date: 02/09/2026
Place: Mumbai

INOXWIND

An INOXGFL Group Company

INOX WIND LIMITED

Regd. Off.: Plot No. 1, Khasra Nos. 264 to 267, Industrial Area, Village Basal, District Una -174303, Himachal Pradesh, **CIN:** L31901HP2009PLC031083 I **Tel./Fax:**01975-272001
Email: investors.iwl@inoxwind.com I **Website:** www.inoxwind.com

NOTICE TO SHAREHOLDERS REGARDING 17th ANNUAL GENERAL MEETING

Notice is hereby given that the **Seventeenth Annual General Meeting (AGM) of the Company** will be held on **Friday, 25th September, 2026 at 03:00 P.M. (IST)** through **Video Conferencing (VC)/ Other Audio-Visual Means (OAVM) facility** in accordance with the Ministry of Corporate Affairs ("MCA") General Circulars, including the latest Circular No. 3/2025 dated 22nd September, 2025 (collectively, the "MCA Circulars") and the relevant Securities and Exchange Board of India ("SEBI") Circulars, including Master Circular No. SEBI/HO/CFD/PoD2/ CIR/P/2023/120 dated 11th July, 2023 updated upto 30th January, 2026 and other relevant SEBI circulars (collectively, the "SEBI Circulars"),without the physical presence of Members at a common venue.

In pursuance of the aforesaid Circulars, the Notice of 17th AGM and the Annual Report of the Company for the Financial Year 2025-26 alongwith all other related documents required to be attached thereto will be sent only through electronic mode to those Members whose email addresses are registered with the Company or Depositories. Further a letter providing the web-link, including the exact path, where complete details of Annual Report is available will be sent to those shareholder(s) who have not so registered. These documents will also be available on the website of the Company; www.inoxwind.com, on the Stock Exchanges i.e. BSE Limited; www.bseindia.com and National Stock Exchange of India Limited; www.nseindia.com and National Securities Depository Limited (NSDL); www.evoting.nsdl.com.

The Company is providing e-voting facility ('remote e-voting') and facility for 'e-voting during the AGM') to its Members holding shares in physical/ demat mode to cast their votes on all resolutions set out in the Notice of AGM. The instructions for joining the AGM and for 'remote e-voting'/ 'e-voting during the AGM' are provided in the Notice of the AGM. Members participating through the VC/ OAVM facility shall be reckoned for the purpose of quorum under Section 103 of the Companies Act, 2013.

In case you have not registered your e-mail address with the Company/ Depository, please follow below instructions for registering the same, obtaining the Annual Report and login-in details for joining the AGM/ exercising e-voting facility:

a) Physical holding: Send a request providing necessary details like Folio No., Name of shareholder, scanned copy of the share certificate (front and back), PAN (self-attested scanned copy of PAN card), Aadhar (self-attested scanned copy of Aadhar Card) by sending email to the Company, investors.iwl@inoxwind.com or to Company's Registrar and Transfer Agent, delhi@in.mpms.mufg.com;

b) Demat holding: Please contact your Depository Participant (DP) and register your e-mail address and phone number in your demat account, as per the process advised by your DP.

Member having any query/ issue may contact Ms. Pallavi Mhatre 022-48867000 or may send an e-mail NSDL on evoting@nsdl.com.

By order of the Board
For **Inox Wind Limited**
Sd/-
(Deepak Banga)
Company Secretary

Place: Noida
Date: September 1, 2026

JET AIRWAYS (INDIA) LIMITED (IN LIQUIDATION)

Registered Office - Sterling Centre, 401-407, 4th Floor, Opp. Divine Child High School, Andheri Kurla Road, Chakala, Andheri East, Mumbai - 400093 CIN: L99999MH1992PLC066213
(A company undergoing Liquidation Process vide an order of the Hon'ble NCLT dated November 26, 2024)

PUBLIC ANNOUNCEMENT FOR E-AUCTION

Notice under the Insolvency and Bankruptcy Code, 2016 and Regulations formed thereunder

Notice is hereby given by the undersigned, to the public at large, of e-auction inviting bids for the sale of 7 assets (described in the table below) owned by Jet Airways (India) Limited (in Liquidation) ("**Corporate Debtor**") which form a part of the liquidation estate of the Corporate Debtor, in accordance with the provisions of the Insolvency and Bankruptcy Code, 2016 ("**IBC**") read with the rules and regulations framed thereunder, on an 'as is where is', 'as is what is', 'as is how is', 'whatever there is' and 'without any recourse' basis and without any representation, warranty, or indemnity.

The sale will be undertaken by the undersigned through the e-auction platform BAANKNET (formerly eBKray) on **https://ibbi.baanknet.com ("E-Auction Platform")**, in accordance with, inter alia, Regulation 32 of the IBBI (Liquidation Process) Regulations, 2016 and the Asset Sale Process Memorandum dated September 02, 2026 ("**ASPM**"). All prospective bidders are requested to submit eligibility documents and Earnest Money Deposit must be submitted in accordance with the document submission requirements set out in Clause 4 (Eligibility Documents) of the ASPM strictly and only on the E-Auction Platform.

Schedule of important dates for the e-auction

Last date and time to submit eligibility documents and Section 29A undertaking on E-auction Platform	**Monday, September 14, 2026, 6:00 PM (UTC+5:30)**
Last date and time to deposit the earnest money deposit ("EMD") on E-auction Platform	**Monday, September 14, 2026, 6:30 PM (UTC+5:30)**
Date and time of the e-auction	**Thursday, September 17, 2026, 11:00 AM to 5:00 PM**
Last date for payment of final sale consideration	Within sixty (60) days of issuance of letter of demand for payment of final sale consideration by the undersigned

Amounts in INR

Sr. No.	Asset Description	Asset ID	Auction ID	Reserve Price*	Earnest Money Deposit (EMD)	Incremental Value
1	Ground Support Vehicles – Tata Xenon, Maruti Eeco, Genio, Alto	3932	4713	35,55,843	3,55,584	1,77,792
2	Ground Support Equipment – Trestles	3935	4714	3,40,151	34,015	17,008
3	Ground Support Equipment – Conveyors	3936	4715	29,06,705	2,90,671	1,45,335
4	Ground Support Equipment – Pushback Tractor, GPU, Carts etc.	3937	4716	86,08,627	8,60,863	4,30,431
5	Ground Support Equipment - Lifts, Cranes etc.	3938	4717	33,25,078	3,32,508	1,66,254
6	Ground Support Equipment – Trollies	3939	4718	28,28,802	2,82,880	1,41,440
7	Ground Support Equipment –Trollies	3940	4719	28,37,587	2,83,759	1,41,879

*Excluding, inter alia, taxes, levies, charges, duties, transfer fees, stamp duty, registration fees, premiums, and all applicable essential expenses for consummating the sale, as more particularly described in Clause 19 (Costs, Expenses and Tax Implications) of the ASPM. No representations, warranties, or indemnities shall be provided by the undersigned or the Indemnified Parties (as defined in the respective ASPMs).

Important Notes:

1. E-auction will be held for the 7 assets listed above on the **BAANKNET** portal.
2. This sale notice shall be read with the ASPMs containing details of the assets, declarations, affidavits and undertakings for the eligibility under Section 29A of IBC, and 'General and Technical Terms and Conditions of the E-Auction Sale', available on BAANKNET at **https://ibbi.baanknet.com/eauction-ibbi/auc-listing** against above Asset and Auction IDs or website of the Corporate Debtor at **www.jetairways.com**.
3. The prospective bidders shall submit the requisite eligibility documents and the EMD solely and strictly through the E-Auction Platform within the stipulated timelines, in accordance with Clause 4 (Eligibility Documents) of the ASPM and not to the Liquidator.
4. For any queries regarding the E-Auction Platform and submission of documents and EMD, prospective bidders are requested to contact BAANKNET at +91 8291220220 and **support.baanknet@psballiance.com**
5. For any queries regarding the e-auction, please contact the authorised representative of the Liquidator, Mr. Shlok Nandanpawar (+91-8268503693), at jetliquidation@in.ey.com and liquidation.jet@gmail.com with the subject line "Ground Support Asset Sale – Mumbai". Please note that no document in relation to eligibility document and bid are to be submitted to the Liquidator, his representative or his advisor.
6. It is clarified that this notice does not create any binding obligation on the part of the undersigned or Jet Airways (India) Limited (in Liquidation) to effectuate the sale. Any decision taken by the undersigned shall be final and binding on all the prospective bidders.
7. It is clarified that the details of the assets set out herein and in the ASPM are provided strictly for general reference purposes only. The Indemnified Parties (as defined in the ASPM) expressly disclaim and shall have no liability or responsibility whatsoever for any deficiency/inaccuracy/discrepancy/ misstatement/omission/variation/shortfall or error of any kind in the description or condition of the assets, whether or not such discrepancy is discovered before, during, or after the completion of the e-auctions. The sale of the assets is conducted strictly on an 'as is where is', 'as is what is', 'as is how is' and 'without recourse' basis and without any representation, warranty, or indemnity.
8. Payment of the Final Sale Consideration is subject to the timelines, interest provisions, and forfeiture conditions set out in Clauses 15 (Payment of Final Sale Consideration) and 18 (Completion of Sale) of the ASPM.
9. The Liquidator, in accordance with the advice of the CoC, reserves the right to cancel or abort the e-auction process at any stage without assigning any reason whatsoever, save and except as otherwise provided under applicable law.

Sd/-
Satish Kumar Gupta
Liquidator of Jet Airways (India) Limited
IP Registration No.: IBBI/IPA-001/IP-P00023/2016-17/10058
AFA No.: AA1/10058/02/311226/108454
AFA valid until December 31, 2026
Email – liquidation.jet@gmail.com

Date: 02.09.2026
Place: Mumbai

INFORMED TECHNOLOGIES INDIA LIMITED

CIN L99999MH1958PLC011001
Regd. Office: 'Nirmal', 20th Floor, Nariman Point, Mumbai - 400021, **Tel#** +91 22 2202 3055/66
Email: itil_investor@informed-tech.com, **Website:** www.informed-tech.com

NOTICE OF 68TH ANNUAL GENERAL MEETING

Notice is hereby given that the **68th Annual General Meeting (AGM)** of the Company will be held through Video Conference (VC)/ Other Audio-Visual Means (OAVM) on **Friday, September 25, 2026 at 3:00 P.M. (IST).** The Venue of the meeting shall be deemed to be the Registered Office of the Company i.e. 'Nirmal', 20th Floor, Nariman Point, Mumbai-400 021.

In accordance with General Circular No. 14/2020 dated 8th April, 2020 and subsequent circulars issued in this regard, the latest being General Circular No. 03/2025 dated 22nd September, 2025 issued by the Ministry of Corporate Affairs (MCA) and Circular No. SEBI/HO/CFD/CFD-PoD-2/P/CIR/2024/133 dated 3rd October, 2024 issued by the Securities and Exchange Board of India ("SEBI"), the Notice of **68th AGM** and Annual Report including the Audited Financial Statements for the Financial Year 2025-26 have been sent in electronic mode to Members whose e-mail IDs are registered with the Company, Registrar & Share Transfer Agent (RTA) or the Depository Participant(s) (DP). The electronic dispatch of Annual Report to Members has been completed on 1st September, 2026. Additionally, in accordance with Regulation 36 (1) (b) of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 (Listing Regulations). The copy of the Notice of **68th AGM** and Annual Report is also available on the Company's website **www.informed-tech.com**. The documents pertaining to the items of business to be transacted in the AGM shall be available for inspection as per the procedure provided in the notice of AGM.

Instructions for Remote E-voting and E-voting during AGM:

- Pursuant to Section 108 of the Companies Act, 2013 read with Rule 20 of the Companies (Management and Administration) Rules, 2014 and Regulation 44 of Listing Regulations, the Company is pleased to provide the facility to Members to exercise their right to vote by electronic means on resolutions proposed to be passed at AGM. Members holding shares either in physical form or dematerialized form, as on **Friday, 18th September, 2026** (cut-off date), shall cast their vote electronically through electronic voting system (remote e-voting) of NSDL at **https://www.evoting.nsdl.com/**. Only those members whose names are recorded in the Register of Members or Register of Beneficial Owners maintained by the Depositories as on the cut-off date shall be entitled to avail the facility of remote e-voting. All the members are hereby informed that the Ordinary and Special Business, as set out in the Notice of **68th AGM** will be transacted through voting by electronic means only.
- The remote e-voting period will commence **9:00 A.M. (IST) of Tuesday, 22nd September, 2026** and will end at 5:00 **P.M. (IST) on Thursday, 24th September, 2026.** The remote e-voting module shall be disabled for voting at 5:00 P.M. (IST) on **Thursday, 24th September, 2026.**
- Once the vote on a resolution is cast by the member, the member cannot modify is subsequently.
- Members, who have acquired shares after sending the Annual Report through electronic means and before the cut-off date, may obtain the USER ID and Password by sending a request at **evoting@nsdl.co.in** or **itil_investor@informed-tech.com.** However, if a member is already registered with NSDL for remote e-voting, then the member may use their existing USER ID and Password, and cast their vote.
- Members attending the AGM who have not cast their vote by remote e-voting shall be eligible to cast their vote through e-voting during the AGM. Members who have voted through remote e-voting shall be eligible to attend the AGM, however they shall not be eligible to vote at the meeting.
  - a) The procedure for e-voting is available in the Notice of **68th AGM.** In case of queries/ grievances, you may refer to the 'Frequently Asked Questions (FAQs) and 'e-voting user manual' for Members available in the downloads section of the e-voting website of NSDL **https://www.evoting.nsdl.com/**. Members who need assistance before or during the AGM with use of technology, can send a request at **evoting@nsdl.com** or call on 022-4886 7000;
  - b) **Contact Ms. Pallavi Mhatre, Senior Manager, NSDL at the designated email ID: evoting@nsdl.com;**
    - The notice of 68th AGM is available on the Company's Website **https://informed-tech.com/**, on the website of Stock Exchange i.e. BSE Limited at **www.bseindia.com** and NSDL at **www.evoting.nsdl.com.**
    - The Register of Members and Share Transfer Book of the Company will remain closed from **Saturday, 19th September, 2026 to Friday, 25th September, 2026 (both days inclusive).**
    - The Company has appointed Mr. Sanam Umbargikar, Practicing Company Secretary, (FCS No. 11777 and CP No. 9394), to act as the Scrutinizer, to Scrutinize the entire e-voting process in a fair and transparent manner.
    - Members may attend the AGM through VC/OAVM through NSDL e-voting system at **www.evoting.nsdl.com.**

Members holding shares in physical mode and who have not updated their e-mail addresses with the Company are requested to update their e-mail addresses by sending in duly filled Form ISR-1 (Form for registering PAN, KYC details or changes/ updation thereof), to the Registrar and Share Transfer Agent of the Company- MUFG Intime India Private Limited (formerly known as Link Intime India Private Limited) at C 101, Embassy 247, L.B.S.Marg, Vikhroli (West), Mumbai-400083 or at **rnt.helpdesk@in.mpms.mufg.com** from their registered email id.

For Informed Technologies India Limited
Sd/-
Ms. Neha Rane
Company Secretary & Compliance Officer
Membership No. A59050

Date:- 01.09.2026
Place:- Mumbai

MANBA FINANCE

Manba Finance Limited

(CIN: L65923MH1996PLC099938)
Regd. Office: 324, Runwal Heights Commercial Complex, L.B.S Marg, Opp. Nirmal Lifestyle, Mulund (West), Mumbai City, Mumbai, Maharashtra, India, 400080 **Email Id :** investorrelation@manbafinance.com,
Website : www.manbafinance.com **Tel. No.** 022 62346666

NOTICE TO THE MEMBERS FOR 30TH ANNUAL GENERAL MEETING OF THE COMPANY TO BE HELD THROUGH VIDEO CONFERENCING/ OTHER AUDIO-VISUAL MEANS

Dear Members,

NOTICE is hereby given that 30th Annual General Meeting of the Company will be convened on Saturday, September 26, 2026 at 01.00 P.M. (IST) through Video Conferencing/Other Audio-Visual Means (referred as "AGM" conducted through "VC"/ "OAVM"). In compliance with General Circular No. 03/2025 dated September 22, 2025, issued by the Ministry of Corporate affairs (MCA) and Circular No. SEBI/HO/CFD/CFD-PoD-2/P/CIR/2024/133 dated October 03, 2024 issued by the Securities Exchange Board of India (herein collectively referred to as "the Circulars") companies are allowed to hold the AGM through VC, without physical presence of members at a common venue. Hence, the AGM of the Company is being held through VC to transact the business as set forth in the Notice of the 30th AGM dated August 31, 2026.

In compliance with the circulars the Company has sent the Notice of the 30th AGM and Annual Report for the financial year 2025-26 to all the members whose email ids are registered with the Company, Registrar & Transfer Agent (RTA) i.e. MUFG Intime India Private Limited ('MUFG') and the depositories on Tuesday, September 01, 2026. These documents are also available on the Company's website at www.manbafinance.com and on the websites of the Stock Exchanges i.e. BSE Limited ("BSE") at www.bseindia.com and National Stock Exchange of India Limited ("NSE") at www.nseindia.com and on the weblink of MUFG Intime India Private Limited (Formerly Link Intime India Private Limited)(RTA) at https://instavote.linkintime.co.in/. In accordance with the Regulation 36 (1) (b) of SEBI Regulations, 2015, a letter containing the weblink, exact path of the Annual Report for FY 2025-26 is being sent to those shareholders whose email addresses are not registered.

The Company has engaged the services of MUFG for conducting of the AGM and providing e-voting facility to all its members. The instruction and manner of participation in the Remote Electronic Voting (E-voting), Joining/Attending AGM, Voting during the AGM, to speak during the AGM through InstaMeet, Inspection of documents, submission of questions/queries prior to AGM, procedure for registering the email addresses and bank details by shareholders, procedure for receiving dividend directly in the bank account through ECS, communication in respect of deduction of tax at source on final dividend payout are provided in the Notice of the 30th AGM. Members attending the AGM through VC/OAVM shall be counted for the purposes of quorum under Section 103 of the Companies Act, 2013. Due to conducting of AGM, through VC/OAVM, the facility for the appointment of proxies, attendance slips/route map/proxy will not be available for the AGM. Members will be able to cast their vote electronically on the businesses as set forth in the Notice of the 30th AGM either remotely (during remote e-voting period) or during the AGM.

All the members are informed that:

i) The remote e-voting shall commence on Tuesday, September 22, 2026 (09.00 a.m. IST);
ii) The remote e-voting shall end on Friday, September 25, 2026 (05.00 p.m. IST);
iii) E-voting shall not be allowed beyond Friday, September 25, 2026 (05.00 p.m. IST);
iv) The Cut-off date for determining the eligibility to vote by electronic means at the AGM is Saturday, September 19, 2026;
v) Any person, who acquires shares of the Company and becomes a member of the Company after dispatch of the Notice and holding shares as on the cut-off date i.e. Saturday, September 19, 2026, may obtain the login ID and password by sending a request at enotices@in.mpms.mufg.com or contact M/s MUFG Intime India Private Limited (Formerly Link Intime India Private Limited) telephone number 022 – 4918 6000;
vi) CS Ronak Jhuthawat, Practicing Company Secretary of M/s Ronak Jhuthawat & Company, (Membership No. FCS 9738; CP No. 12094) having office address at 328, Samriddhi Complex, Sector 11, Opp Krishi Mandi Udaipur has been appointed as the Scrutinizer to scrutinize the Remote e- voting and e-voting process during AGM in a fair and transparent manner.
vii) Members may note that:
  a) The remote e-voting module will be disabled by MUFG beyond 5.00 pm IST on Friday, September 25, 2026 and once the vote on a resolution is cast by member, he/she shall not be allowed to change it subsequently or cast vote again.
  b) Members who are present at the AGM through VC/OAVM and have not cast their vote on resolutions through remote e-voting, may cast their vote during the AGM through e-voting system provided by MUFG. The members who had cast their vote by remote e-voting prior to the meeting may also attend the AGM but shall not be entitled to cast their vote again during the AGM.
  c) In order to receive copies of Annual Report and other communication through e-mail, members are requested to register their e-mail addresses with the Company/ RTA by sending an e-mail to investorrelation@manbafinance.com or enotices@in.mpms.mufg.com respectively.

In case of any queries, you may refer the Frequently Asked Questions (FAQs) for the members available at https://instavote.linkintime.co.in/ under "Help" section or contact MUFG Intime India Private Limited at enotices@in.mpms.mufg.com / or contact on +91 22 49186000 or send their queries to MUFG Intime India Private Limited at their address: enotices@in.mpms.mufg.com

For Manba Finance Limited
Sd/-
Bhavisha Jain
Company Secretary & Compliance Officer

Date: September 01, 2026
Place: Mumbai

CONCEPT

AMBIKA COTTON MILLS LIMITED

Regd. Office : 15/9A, Valluvar Street, Sivanandha Colony, Coimbatore - 641 012.
CIN : L17115TZ1988PLC002269
Tel : (0422) 2491501/02
website: www.acmills.in, email: ambika@acmills.in

NOTICE OF THE 38th ANNUAL GENERAL MEETING AND E-VOTING INFORMATION

Dear Members,

Notice is hereby given that 38th Annual General Meeting ("AGM") of the company will be held on **Tuesday, 29th September 2026 at 12.00 Noon** through Video Conference("VC")/ Other Audio-Visual Means ("OAVM") to transact the business(es), as set out in the Notice Of AGM dated **08th August 2026**, in compliance with Companies Act, 2013 and rules framed thereunder and the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 read with Ministry of Corporate Affairs ("MCA") and Securities and Exchange Board of India ("SEBI") Circular(s) issued from time to time.

Further, in accordance with the MCA/SEBI Circular(s), the Notice of AGM / Annual Report have been sent to all the Members whose e-mail id is registered with the company / Depositories as on **21st August 2026.** The process of dispatch of Notice and Annual Repost was completed on **28th August 2026.**

The AGM Notice along with the explanatory statements and the Annual Report for the financial year 2025-26 is available and can be downloaded from the company's website **www.acmills.in** and the website of Stock Exchanges in which the shares of the company are listed i.e., BSE Limited & National Stock Exchange of India Limited at **www.bseindia.com** and **www.nseindia.com**

Members can attend and participate in the Annual General Meeting through VC/OAVM facility only by following the procedures as set out in the Notice of AGM.

In compliance with applicable provisions of the Companies Act, 2013 rules made thereunder and applicable Regulations of the SEBI (Listing Obligation and Disclosure Requirements) Regulations, 2015, the members are provided with the facility to cast their votes on all resolutions as set forth in the Notice of AGM using remote electronic voting system("remote e-voting") provided by CDSL. Additionally, the company is also providing the facility of voting through e-voting system during the Annual General Meeting ("e-voting"). A detailed procedure for remote e-voting / e-voting is provided in the Notice of the AGM.

The Board of Directors of the Company have appointed **Sri. N. Kulandaivel, Chartered Accountant** in Practice as Scrutinizer to scrutinize the voting process in a fair and transparent manner.

The remote e-voting commences from **9.00 AM on Saturday, 26th September 2026 and ends at 5.00 PM on Monday, 28th September 2026.** The remote e-voting shall not be allowed beyond the said date and time and the module shall be disabled by CDSL thereafter.

Those Members, who are present in the AGM through VC/OAVM facility and had not cast their votes on the resolution(s) through remote e-voting and are otherwise not barred from doing so, shall be eligible to vote through e-voting system during the AGM. A Member may participate in the AGM even after exercising this right to vote through remote e-voting but shall not be allowed to vote again in the meeting.

A person whose name is recorded in the Register of Members or in the Register of Beneficial Owners maintained by the Depositories as on the cut-off date i.e., **Tuesday, 22nd September 2026** shall only be entitled to avail the facility of remote e-voting or voting at the Annual General Meeting. The voting rights of Members shall be in proportion to the shares held by them in the paid-up equity share capital of the Company as on the cut-off date.

Any person, who acquires shares of the Company and becomes a Member of the company after the notice has been sent electronically by the company, and holds shares as of the cut-off date, may obtain the login id and password by sending a request to **helpdesk.evoting@cdslindia.com** However, if he/she is already registered with CDSL for remote e-voting then he/she can use his/her existing User ID and Password for casting the votes.

In case the shareholder's email ID is already registered with the Company its Registrar & Share Transfer Agent (RTA) / Depositories, log in details for e-voting are being sent on the registered email address. Shareholders holding shares in physical Form or who have not registered their email address with the Company can cast their vote through remote e-voting or through the e-voting system during the meeting by following the procedure as set out in the Notice of AGM.

Shareholders who wish to register their email address may follow the below instructions:

a. Shareholders holding shares in demat form are requested to register/ update the details in their demat account, as per the process advised by their respective depository participant.
b. Shareholders holding shares in physical form are requested to register / update the details by filing the prescribed Form ISR-1 and other relevant forms with the Registrar and Transfer Agents of the Company, MUFG Intime India Private Limited at **coimbatore@in.mpms.mufg.com** . Members may download the prescribed forms from the Company's website at **www.acmills.in**

If you have any queries or issues regarding attending AGM & e-Voting from the CDSL e-Voting System, you can write an email to **helpdesk.evoting@cdslindia.com** or contact at toll free no. 18002109911. In case of any grievances connected with facility for voting by electronic means, please contact Mr. Rakesh Dalvi, Sr. Manager, (CDSL,) Central Depository Services (India) Limited at email ID **helpdesk.evoting@cdslindia.com**

This public notice is also available in the company's website viz., **www.acmills.in** and on the website of the stock exchanges where the shares of the company are listed at **www.bseindia.com** and **www.nseindia.com**

Book Closure

Notice is hereby given that the Registrar of Members and Share Transfer Books of the Company will remain closed from **Wednesday 23rd September 2026 to Tuesday 29th September 2026** (Both days inclusive) for AGM and payment of Dividend.

Payment of Dividend

Dividend for the year 2025-26, if declared at the AGM, will be paid to the Members whose name appear on the Register of Members and to the Beneficial Owners of Shares as per the details furnished by the Depositories, as the case may be, as at the close of the business hours on **Tuesday, 22nd September 2026.**

For **Ambika Cotton Mills Limited**
Sd/-
P.V.Chandran
Chairman and Managing Director
DIN: 00628479

Place : Coimbatore
Date : 31.08.2026

FORM A
PUBLIC ANNOUNCEMENT
Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF MIM PETRO WORLD PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of Corporate Debtor (CD	**MIM PETRO WORLD PRIVATE LIMITED**
2.	Date of incorporation of corporate debtor	12/04/2018
3.	Authority under which corporate debtor is incorporated/registered	Registrar of Companies – Ahmedabad
4.	Corporate Identity No. of corporate debtor	U23300GJ2018PTC101788
5.	Address of the registered office and principal office (if any) of corporate debtor	**Regd Address:** 30, Sainikpuri Society, Near Chanakyapuri, Sama Road, Vadodara, Gujarat, India, 390008
6.	Insolvency commencement date in respect of Corporate Debtor	27/08/2026 but order was received on 31/08/2026
7.	Estimated date of closure of insolvency resolution process	23/02/2027
8.	Name and Registration Number of the insolvency professional acting as interim resolution professional	**Name:** Bhavik Haribhai Rupapara **Registration No.** IBBI/IPA-001/IP-P-02741/2022-2023/14196
9.	Address and e-mail of the Interim Resolution Professional, as registered with the Board	**Regd Add:** 303, Silver Hill Apartment, Pal Road, Opp. Sanskar City Apartment, Opp. Ramdhan Ashram, Mavdi Area, Rajkot, Gujarat, 360001 **Email id:** cabhavikr3@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	**Correspondence Add:** Office No. 1, First floor, Garni Tera, Plot No. 45-51, Sector 6, Sanpada, Navi Mumbai- 400705 **Email:** cirp.mim@gmail.com
11.	Last date for submission of claims	10/09/2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at	https://www.ibbi.gov.in/home/downloads NA

Notice is hereby given that the Hon'ble National Company Law Tribunal, Ahmedabad Bench has ordered the commencement of a Corporate Insolvency Resolution Process of **MIM PETRO WORLD PRIVATE LIMITED** on **27/08/2026.**

The creditors of **MIM PETRO WORLD PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before **10/09/2026** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post, or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Bhavik Haribhai Rupapara
Registration No.: IBBI/IPA-001/IP-P-02741/2022-2023/14196
Interim Resolution Professional in the matter of
MIM PETRO WORLD PRIVATE LIMITED

Date: 02/09/2026
Place: Mumbai

amagi

AMAGI MEDIA LABS LIMITED

(formerly known as Amagi Media Labs Private Limited)
CIN: L73100KA2008PLC045144
Registered Office: Raj Alkaa Park, Sy. No. 29/3 & 32/2, 4th Floor, Kalena Agrahara Village, Begur Hobli, Bengaluru - 560076, Karnataka, India
Website: www.amagi.com | **Email:** compliance@amagi.com
Telephone: +91 80 4663 4444

NOTICE OF THE 18TH ANNUAL GENERAL MEETING AND REMOTE E-VOTING INFORMATION

Notice is hereby given that the 18th Annual General Meeting ("**AGM**") of the Members of Amagi Media Labs Limited ("**Company**") is scheduled to be held on **Wednesday, September 23, 2026 at 11:00 A.M. (IST)** through Video Conferencing ("**VC**") / Other Audio-Visual Means ("**OAVM**") to transact the business items as set out in the Notice of the AGM, in compliance with the applicable provisions of the Companies Act, 2013 (the "**Act**") and the rules made thereunder, the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("**Listing Regulations**"), and the relevant circulars issued by the Ministry of Corporate Affairs ("**MCA Circulars**") and the Securities and Exchange Board of India ("**SEBI**").

The Company has on September 01, 2026 completed dispatch of the Notice of the 18th AGM along with the Annual Report for the financial year 2025-26 through electronic mode to those Members whose email IDs are registered with the Company/Depository Participant(s) ("**DP**")/Depositories, and whose names appear in the Register of Members as on Friday, August 28, 2026 (Cut-off date for sending the Notice). Further, a letter containing the web-link, including the exact path to access the Notice of the 18th AGM and the Annual Report on the Company's website has also been dispatched to Members whose email IDs are not registered with the Company/DPs/Depositories.

The Notice of the AGM and Annual Report are also available on the Company's website at https://www.amagi.com/investors/shareholders-meeting, websites of BSE Limited ("**BSE**") at www.bseindia.com and National Stock Exchange of India Limited ("**NSE**") at www.nseindia.com and also on the website of e-voting agency i.e. National Securities Depository Limited ("**NSDL**") at www.evoting.nsdl.com. The Company shall send a copy of the Annual Report to those Members who request for the same at compliance@amagi.com mentioning their name, DP ID and Client ID.

Instructions for e-voting:

In compliance with Section 108 of the Act read with Rule 20 of the Companies (Management and Administration) Rules, 2014, Secretarial Standard 2 on General Meetings, MCA Circulars, Regulation 44 of the Listing Regulations, the Company is providing remote e-voting facility through NSDL to enable Members to cast their votes electronically. Members will also have the facility to vote electronically during the AGM. The detailed instructions for remote e-voting, e-voting during the AGM and attending the AGM through VC/OAVM is provided in the Notice of the AGM.

The voting rights of the Members shall be in proportion to the equity shares held by the Members in the paid-up equity share capital of the Company as on Thursday, September 17, 2026 ("**Cut-off date**").

The remote e-voting period details are provided hereunder:

Commencement of remote e-voting period	09:00 AM IST on Sunday, September 20, 2026
Conclusion of remote e-voting period	05:00 PM IST on Tuesday, September 22, 2026
Cut-off date for eligibility to vote	Thursday, September 17, 2026

i) The remote e-voting module will be disabled by NSDL immediately after 05:00 PM IST on September 22, 2026. Members who have not voted through remote e-voting by this time may vote electronically during the AGM on September 23, 2026 using the same e-voting credentials. Members who have already voted through remote e-voting may attend the AGM but will not be entitled to vote again on the resolutions.
ii) Members whose names appear on the Register of the Members/ Register of Beneficial Owners maintained by the Depositories as on the Cut-off date are entitled to cast their votes through remote e-voting before the AGM or e-voting at the AGM. A person who becomes a Member after the Cut-off date should treat this notice for information purposes only.
iii) Any person who becomes a Member of the Company after dispatch of the Notice of the AGM and holds shares as on the Cut-off date may obtain the login ID and password by sending a request to evoting@nsdl.com. If the Member is already registered with NSDL for remote e-voting, then he/she can use his/her existing User ID and password for casting the vote.
iv) Members may note that all the shares of the Company are in demat form. Accordingly, Members who have not registered or updated their email address(es) are requested to register/update their email address and other relevant details with their respective DPs.
v) The venue of the meeting shall be deemed to be the Registered Office of the Company. Members attending the AGM through VC/OAVM shall be reckoned for the purpose of quorum under Section 103 of the Act.

The Board of Directors of the Company have appointed Mr. Pramod S M (FCS No.: 7834, CP No.: 13784) or in his absence Mr. Biswajit Ghosh (FCS No: 8750, CP No.: 8239), Partners of M/s. BMP & Co. LLP, a Practicing Company Secretary firm situated in Bengaluru, Karnataka as the Scrutinizer, to scrutinize the remote e-voting process and e-voting at the AGM in a fair and transparent manner.

In case Members have any queries or grievances related to Notice or the e-voting process, they may refer the Frequently Asked Questions ("**FAQs**") for Shareholders and NSDL's e-voting manual available at www.evoting.nsdl.com, under Help/FAQ's section or send a request to Mr. Falguni Chakraborty, Senior Manager, 3rd Floor, Naman Chamber, Plot C-32, G-Block, Bandra Kurla Complex, Bandra East, Mumbai - 400051, Maharashtra, email: evoting@nsdl.com or call on 022-4886-7000.

For **Amagi Media Labs Limited**
(formerly known as Amagi Media Labs Private Limited)
Sd/-
Sridhar Muthukrishnan
Company Secretary and Compliance Officer
M. No.: F9606

Place: Bengaluru
Dated: September 02, 2026

પરિશિષ્ટ IV-એ

સ્થાવર મિલકતના વેચાણ માટે સૂચના

[illegible]

સ્થાવર મિલકતનું વર્ણન

[illegible] ચોરસ મીટર સહિત તેના પર આશરે 77.88 ચોરસ મીટર (બિલ્ટ - અપ એરિયા) બાંધકામ ધરાવે છે અને જેની સીમાઓ નીચે મુજબ છે :

પૂર્વમાં : પ્લોટ નં. 79 (સિટી સર્વે નં. 1087)
પશ્ચિમમાં : પ્લોટ નં. 81 (સિટી સર્વે નં. 1085)
ઉત્તરમાં : સોસાયટી રોડ
દક્ષિણમાં : પ્લોટ નં. 83 (સિટી સર્વે નં. 1123)

વેચાણના વિસ્તૃત નિયમો અને શરતો માટે કૃપા કરી સીક્યોર્ડ ક્રેડિટર એટલે કે www.sammaancapital.com ની વેબસાઈટ પર આપેલી લિંક જુઓ; સંપર્ક નં. 0124 - 6910910, +91 7065451024; ઈ-મેલ આઈડી : auctionhelpline@sammaancapital.com. બિડિંગ માટે www.auctionfocus.in પર લોગ ઓન કરો.

સહી/-
અધિકૃત અધિકારી
સમ્માન કેપિટલ લિમિટેડ
(આ પહેલા ઈન્ડિયાબુલ્સ હાઉસિંગ ફાઈનાન્સ લિ. તરીકે ઓળખાતી)

તારીખ : 24.08.2026
સ્થળ : સુરત

ફોર્મ એ
સાર્વજનિક જાહેરાત

(ઇન્સોલ્વન્સી અને બેંકરપ્ટસી બોર્ડ ઓફ ઇન્ડિયા (કોર્પોરેટ પર્સન માટે ઇન્સોલ્વન્સી રીઝોલ્યુશન પ્રોસેસ) નિયમનો, ૨૦૧૬ ના નિયમન ૬ હેઠળ)

એમઆઈએમ પેટ્રો વર્લ્ડ પ્રાઈવેટ લીમીટેડના ક્રેડીટરોની જાણકારી માટે

સબંધિત વિગતો

૧.	[illegible]	એમઆઈએમ પેટ્રો વર્લ્ડ પ્રાઈવેટ લીમીટેડ
૨.	[illegible]	૧૨.૦૪.૨૦૧૮
૩.	[illegible]	[illegible]
૪.	[illegible]	U23300GJ2018PTC101788
૫.	[illegible]	[illegible]
૬.	[illegible]	૨૭.૦૮.૨૦૨૬ , પરંતુ આદેશ ૩૧.૦૮.૨૦૨૬ના રોજ મળ્યો હતો.
૭.	[illegible]	૨૩.૦૨.૨૦૨૭
૮.	[illegible]	નામ: ભાવિક હરિભાઈ [illegible] રજી. નં.: IBBI/PA-001/IP-P-02741/2022-2023/14196
૯.	[illegible]	[illegible] ઈમેલ આઈડી: cabhavik[illegible]@gmail.com
૧૦.	[illegible]	[illegible] ઈમેલ આઈડી: cirp.mim@gmail.com
૧૧.	[illegible]	૧૦.૦૯.૨૦૨૬
૧૨.	[illegible]	લાગુ નથી
૧૩.	[illegible]	લાગુ નથી
૧૪.	[illegible]	https://www.ibbi.gov.in/home/downloads લાગુ નથી

[illegible]

સહી/-
ભાવિક હરિભાઈ [illegible]
રજી. નં.: IBBI/IPA-001/IP-P-02741/2022-2023/14196
એમઆઈએમ વર્લ્ડ પ્રાઈવેટ લીમીટેડ ના મામલામાં ઇન્સોલ્વેન્સી રીઝોલ્યુશન પ્રોફેશનલ

તારીખ : ૦૨.૦૯.૨૦૨૬
સ્થળ: મુંબઈ

SHREE VIJAY INDUSTRIES LIMITED

Regd. Office Address: 57-58, Pushp Vihar, Agar Nagar Enclave, Ludhiana-141 012 Website: www.shreevijayg.co.in
Email id: sviltd1984@gmail.com CIN: L45202PB1984PLC018009

NOTICE OF 42 nd ANNUAL GENERAL MEETING, E-VOTING AND BOOK CLOSURE

Notice of AGM: Notice is hereby given that the 42 nd Annual General Meeting (AGM) of Shree Vijay Industries Limited (the Company) is scheduled to be held on Thursday, September 24, 2026 at 1:30 PM at registered office of the company at 57-58, Pushp Vihar, Agar Nagar Enclave, Ludhiana-141 012, Punjab in compliance with Section 96 of the Companies Act, 2013 read with various circulars issued by Ministry of Corporate Affairs (MCA) including the latest General Circular No. 10/2022 dated December 28, 2022 (MCA Circulars) and Circular No. SEBI/HO/CFD/PoD-2/P/CIR/2023/167 dated October 07, 2023 issued by SEBI.

In accordance with MCA Circulars and SEBI Circular, the Company has sent the Notice of the AGM setting out the Ordinary Business to be transacted thereof together with Annual Report for the FY 2025-2026 through electronic mode, to all those members whose email IDs are registered with the Company/Depository Participants ("DPs") as on Friday, August 28, 2026. The electronic dispatch of Annual Report & AGM Notice has been completed on September 01, 2026. Members holding shares in physical mode whose email IDs are not registered, may get their email IDs registered by submitting a request letter to the Company at sviltd1984@gmail.com . However, for the shares held in demat form, members are requested to write to their Depository Participant.

The Annual Report including the Notice of AGM is also available on the website of the Company at www.shreevijayg.co.in, the website of MSEI Limited at www.msei.in and the website of Central Depository Service (India) Limited (CDSL) i.e. www.evotingindia.com.

E-voting: Pursuant to the provisions of Section 108 of the Companies Act, 2013 read with the Companies (Management and Administration) Rules, 2014, as amended and Regulation 44 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, the Company has engaged the services of CDSL to provide the facility to Members to exercise their right to vote on the resolutions proposed to be passed at the AGM by electronic voting system. The Members can cast their vote through remote e-voting before the AGM and voting through Ballot paper and other voting means as provided during the AGM. The Members who have cast their vote by remote evoting prior to the AGM may attend the AGM but shall not be entitled to cast their vote again. The remote e-voting facility before the date of the AGM will be available during the following voting period (both days inclusive):

Commencement of e-voting	**From 9.00 a.m. (IST) on Monday, September 21, 2026**
End of e-voting	**Upto 5.00 p.m. (IST) on Wednesday, September 23, 2026**

The e-voting module shall be disabled by CDSL for voting thereafter and remote e-voting shall not be allowed beyond the said date and time.

A person whose name is recorded in the Register of Members maintained by the depositories as on the Cut-Off date i.e. Friday, September 18, 2026 only shall be entitled to avail the facility of remote e-voting before the AGM. A person who is not a member as on the Cut-off date should treat this Notice for information purpose only. Any person who acquires shares and becomes a Member of the Company after sending the Notice of AGM and holds shares as on the Cut-Off date, may obtain the login ID and password for facility of remote e-voting before AGM or attend and vote during the AGM, as the case may be, by sending a request to CDSL at helpdesk.evoting@cdslindia.com or may contact the toll-free number provided by CDSL: 1800 21 09911.

The detailed procedure for e-voting before and during the AGM is provided in the Notes to the Notice of AGM. Members will be able to attend the AGM physically at 57-58, Pushp Vihar, Agar Nagar Enclave, Ludhiana-141 012, Punjab.

If you have any queries or issues regarding attending AGM & e-Voting from the CDSL e-Voting System, you can write an email to helpdesk.evoting@cdslindia.com or contact at 1800 21 09911 and in case of any technical difficulty on NSDL Website, you can write email to evoting@nsdl.co.in or contact at 022 - 4886 7000 or 022 - 2499 7000.

Book Closure: Notice is also hereby given that pursuant to Section 91 of the Companies Act 2013 read with rule 10 of Companies (Management and Administration) Rules, 2014 and provisions of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, the Register of Members and Share Transfer Books of the Company will remain closed from Friday, September 18,2026 to Thursday, September 24, 2026 (both days inclusive) for the purpose of the AGM. Members are also hereby informed that SEBI vide its Circular No. SEBI/HO/MIRSD/MIRSDRTAMB/P/CIR/2021/655 dated November 3, 2021 read with SEBI Circular No. SEBI/HO/MIRSD/MIRSD_RTAMB/P/CIR/2021/687 dated December 14, 2021 and SEBI/HO/MIRSD/MIRSD-PoD-1/P/CIR/2023/37 dated March 16, 2023 has mandated for furnishing/ updating PAN, KYC details (Address, Mobile no., Email ID, Bank Details) and Nomination details by all holders of physical securities in listed company. Therefore, Members holding shares in physical form are requested to submit the duly filled in documents along with related proofs to the Company's Registrar and Share Transfer Agent. The forms for updating KYC details are available on the Company's website and can be accessed at www.shreevijayg.co.in

For Shree Vijay Industries Limited
Sd/-
Navjot Singh Rupra (Managing Director)
(DIN: 07548746)

Place : Ludhiana
Date : 01-09-2026

SAL AUTOMOTIVE LIMITED

CIN : L45202PB1974PLC003516

Regd. Office : C-127, IV Floor, Satguru Infotech, Phase VIII, Industrial Area, SAS Nagar (Mohali), Punjab - 160 062, Ph.: 0172-4650377, Fax: 0172-4650377
E-mail: kaushik.gagan@salautomotive.in
Website: www.salautomotive.in

NOTICE
SPECIAL WINDOW FOR TRANSFER AND DEMATERIALIZATION (DEMAT) OF PHYSICAL SHARES

Notice is hereby given pursuant to **SEBI Circular No. HO/38/13/11(2)2026-MIRSD-POD/I/3750/2026** dated January 30, 2026. A Special Window for transfer and dematerialization (demat) of physical shares will remain open till **February 4, 2027**, for the transfer and dematerialization of physical securities purchased or sold prior to April 01, 2019 Kindly refer to the matrix below with regards to the applicability of lodgement.

Execution Date of Transfer Deed	Lodged for transfer before April 01, 2019?	Original Security Certificate(s) Available?	Eligible to lodge in the current window?
Before April 01, 2019	No (it is fresh lodgement)	Yes	✓
Before April 01, 2019	Yes (it was rejected/ returned earlier)	Yes	✓
Before April 01, 2019	Yes	No	X
Before April 01, 2019	No	No	X

All Requests must be accompanied along with the Original Share Certificate(s), valid Transfer Deed, and other supporting documents. For any queries Contact Company's Registrar and Share Transfer Agents at M/s. MCS Share Transfer Agent Ltd., 179-180, 3rd Floor, DSIDC Shed, Okhla Industrial Area, Phase-I, New Delhi-110020. Tel: 011-41406149, 41406150, 41406151 E-mail ID: helpdeskdelhi@mcsregistrars.com

For **SAL Automotive Limited**
Sd/-
(Gagan Kaushik)
Company Secretary & General Counsel

Place : Mohali
Date 2nd September, 2026

રત્નાફીન કેપીટલ પ્રાઈવેટ લિમિટેડ

CIN : U65929DL2018PTC437822

રજીસ્ટર્ડ ઓફિસ : [illegible], નવી દિલ્હી-૧૧૦૦૬૬.
કોર્પોરેટ ઓફિસ : [illegible], અમદાવાદ, ગુજરાત-૩૮૦૦૬૦.

નિયમ ૮(૧) હેઠળ **સાંકેતિક પઝેશન નોટીસ** (સ્થાવર મિલકત માટે)

આથી, નીચે સહી કરનાર અધિકૃત અધિકારીએ સિક્યોરિટાઈઝેશન એન્ડ રીકન્સ્ટ્રક્શન ઓફ ફાયનાન્શિયલ એસેટ્સ એન્ડ એન્ફોર્સમેન્ટ ઓફ સિક્યોરીટી ઈન્ટરેસ્ટ (એક્ટ) ૨૦૦૨ તથા કલમ ૧૩(૧૨) હેઠળ મળેલી સત્તા સાથે સિક્યોરીટી ઈન્ટરેસ્ટ (એન્ફોર્સમેન્ટ) નિયમો, ૨૦૦૨ તથા (નિયમ ૩) અંતર્ગત ડિમાન્ડ નોટીસની તા. **૧૧.૦૯.૨૦૨૫** ના રોજ અરજદાર અને મોર્ગેજર **શ્રીમતી દિપ્તીબેન હે ગોહીલીયા** ને માંગણી નોટીસ જારી કરીને નોટીસ મળ્યાની તારીખથી ૬૦દિવસોની અંદર બાકી રકમ **રૂા. ૧,૫૫,૯૮,૧૮૨/- (રૂા. એક કરોડ પંચાવન લાખ ઇઠ્ઠાણુ હજાર એકસો બ્યાસી પુરા)**, તા. ૧૦.૦૯.૨૦૨૫ ના સુધી વધુ ચડત વ્યાજ સાથે ભરવા જણાવેલ હતું.

અરજદાર ઉપરોક્ત રકમ ચુકવવામાં કસુરવાર થતાં આથી ઉધારકર્તા અને જાહેર જનતાને નોટીસ આપવામાં આવે છે કે અધિનિયમ ૧૩ની પેટા કલમ (૪) હેઠળ સિક્યોરીટી ઈન્ટરેસ્ટ એન્ફોર્સમેન્ટ રૂલ ૨૦૦૨ના રૂલ ૮ સાથે મળેલી સત્તાની રૂએ અધિકૃત અધિકારીએ **તા. ૨૫.૦૮.૨૦૨૬** ના રોજ નીચે જણાવેલ મિલકતનો **સાંકેતિક કબજો** લઈ લીધેલ છે.

અરજદારને વિશેષ રૂપથી તથા જાહેર જનતાને આથી સદરહુ મિલકતો અંગે કોઈપણ જાતનો વ્યવહાર ન કરવાની ચેતવણી આપવામાં આવે છે. સદરહુ સ્થાવર મિલકતો અંગે કરેલો કોઈપણ વ્યવહાર **રત્નાફીન કેપીટલ પ્રા. લિ.** ની બાકી રકમ **રૂા. ૧,૫૫,૯૮,૧૮૨/- (રૂા. એક કરોડ પંચાવન લાખ ઇઠ્ઠાણુ હજાર એકસો બ્યાસી પુરા)**, તા. ૧૦.૦૯.૨૦૨૫ ના સુધી (લોન એકાઉન્ટ નં. 00૧-૦૨૨-૪૦૧-૦૦૦૦૫૦), નોટીસમાં જણાવ્યા મુજબ ચડત વ્યાજ અને તમામ કોસ્ટ, ચાર્જીસ અને ખર્ચાઓ, લેન્ડર દ્વારા ખર્ચાયેલ સાથેના બોજાને આધીન રહેશે.

અહીં અરજદારનું ધ્યાન આકર્ષિત કરવામાં આવે છે કે તે જણાવેલ સમય મર્યાદામાં પેટા કલમ (૮) તથા કલમ ૧૩ કરફેસી એક્ટ હેઠળ તમો તમારી સુરક્ષિત મિલકતના ભાગો હોઈ ભરપાઈ કરી પાછી મેળવી શકો છો.

સ્થાવર મિલકતોનું વર્ણન

મિલકત નં. ૧ :- તમામ ભાગ અને હિસ્સા સાથેની સ્થાવર રહેણાંક મિલકતનો ફ્લેટ નં. બી/૨૧, ક્ષેત્રફળ ૨૨૨.૯૫ સ્કે.મી., ત્રીજો માળ, ટ્રેઝ્યુર એન્કલેવ ની સ્કીમનો અવિભાજીત હક્ક સાથે, પાંચકામનો બ્લોક નં. ૪૦૭ (જુનો એસ. નં. ૩૧૪), ટી પી સ્કીમ નં. ૫૩એ, એફપી નં. ૬૩, મોજે - શીલજ, સબ જીલ્લો - અમદાવાદ - ૯ (બોપલ) અને જીલ્લો - અમદાવાદ. **ચતુઃસીમા :- પૂર્વે :** કોમન પાર્કિંગ, **પશ્ચિમે :** ફ્લેટ નં. બી/૨૦, **ઉત્તરે :** બ્લોક નં. સી, **દક્ષિણે :** ફ્લેટ નં. બી/૧૯.

મિલકત નં. ૨ :- તમામ ભાગ અને હિસ્સા સાથેની સ્થાવર રહેણાંક મિલકતનો ફ્લેટ નં. સી/૩૧, ક્ષેત્રફળ ૨૨૨.૯૫ સ્કે.મી., ત્રીજો માળ, ટ્રેઝ્યુર એન્કલેવ ની સ્કીમનો અવિભાજીત હક્ક સાથે, પાંચકામનો બ્લોક નં. ૪૦૭ (જુનો એસ. નં. ૩૧૪), ટી પી સ્કીમ નં. ૫૩એ, એફપી નં. ૬૩, મોજે - શીલજ, સબ જીલ્લો - અમદાવાદ - ૯ (બોપલ) અને જીલ્લો - અમદાવાદ. **ચતુઃસીમા :- પૂર્વે :** ફ્લેટ નં. સી/૩૦, **પશ્ચિમે :** ખુલ્લી જગ્યા, **ઉત્તરે :** ફ્લેટ નં. સી/૩૨, **દક્ષિણે :** બ્લોક નં. બી.

સહી/-
અધિકૃત અધિકારી, રત્નાફીન કેપીટલ પ્રા. લિ.

તારીખ : ૨૫.૦૮.૨૦૨૬, સ્થળ : અમદાવાદ

MOTISONS JEWELLERS LIMITED

Registered Office: 270, 271, 272 & 76, Johri Bazar, Jaipur - 302003
• **Corporate Office:** SB-110, Motisons Tower, Lalkothi, Tonk Road, Jaipur - 302015
• F-33, Gautam Marg, Vaishali Nagar, Jaipur - 302021
Tel No: +91-0141-4160000 | Email: motisons@gmail.com
Website: www.motisonsjewellers.com | CIN: L36911RJ2011PLC035122

NOTICE OF 15TH ANNUAL GENERAL MEETING TO BE HELD THROUGH VIDEO CONFERENCE ("VC")/OTHER AUDIO-VISUAL MEANS ("OAVM")

Notice is hereby given that the **15thAnnual General Meeting ("AGM")** of the Members of Motisons Jewellers Limited ("the Company") will be held on **Monday, 28th September, 2026 at 03:30 P.M.** Indian Standard Time (**IST**) through Video Conference ("VC")/Other Audio-Visual Means ("OAVM") to transact the businesses as set forth in the Notice of the AGM.

The AGM will be held only through VC/OAVM in compliance with the applicable Provisions of the Companies Act, 2013("the Act")and Rules made thereunder and the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015read with General Circular Nos. 14/2020, 17/2020, 20/2020, 02/2021,21/2021, 02/2022,10/2022 ,09/2023 09/2024 and 03/2025 dated 08th April, 2020; 13th April, 2020; 05th May, 2020; 13th January 2021; 14th December, 2021; 05th May, 2022, 28th December, 2022, 25th September, 2023, 19th September, 2024 and 22nd September, 2025 respectively and other circulars issued by the Ministry of Corporate Affairs (collectively referred to as "MCA Circulars") and Circular No. SEBI/HO/CFD/CMD1/CIR/P/2020/79 dated 12th May, 2020; SEBI/HO/CFD/CMD2/CIR/P/2021/11 dated 15th January, 2021; SEBI/HO/CFD/CMD2/CIR/P/2022/62 dated 13th May, 2022; SEBI/HO/CFD/PoD-2/P/CIR/2023/4 dated 05th January, 2023 SEBI/HO/CFD/CFD-PoD-2/P/CIR/2023/167 dated 7 October, 2023 and SEBI/HO/CFD/CFD-PoD-2/P/CIR/2024/133 dated 03rd October, 2024 issued by the Securities and Exchange Board of India (collectively referred to as "SEBI Circulars"). Members attending the meeting through VC/OAVM shall be counted for the purpose of reckoning the quorum under section 103 of the Companies Act, 2013. Facility for appointment of proxy will not be available for the AGM. The instructions for joining the AGM electronically would be provided in the notice of AGM.

The Notice of the AGM along with Annual Report for the financial year 2025-26 will be sent only through electronic mode to those members whose e-mail address are registered with the Company/ Registrar and Share Transfer Agent (RTA)/depositories, unless any member has requested for a physical copy of the same. Further, a letter providing the weblink including the exact path, where complete details of the 15th AGM notice and Annual Report for FY 2025-26 of the company is available, will be sent to those shareholders who have not registered their e-mail address with the Company/ RTA/ Depositories/Depository Participant(s).

Members may note that the notice of 15th AGM and Annual Report for the financial year 2025-26 will also be available on the Company's website at https://motisonsjewellers.com/, website of Stock exchanges i.e. BSE Limited and National stock exchange of India Ltd. i.e. **www.bseindia.com** and **www.nseindia.com** respectively and on the website of MUFG Intime India Private Limited (Formerly Known as Link Intime India Private Limited) at https://instavote.linkintime.co.in.

Instruction for Remote E-Voting and E-voting during AGM

In terms of Section 108 of the Companies Act, 2013 read with Rule 20 of the Companies (Management and Administration) Rules, 2014 as amended from time to time, and Regulation 44 of Securities and Exchange Board of India (Listing Obligations & Disclosure Requirements) Regulations, 2015 (as amended), the Company is pleased to provide "remote e-voting" facility before the AGM and "e-voting" facility during the AGM to the Members, who will be holding shares in physical or dematerialised form as on 21st September, 2026 ("cut-off date"). The remote e-voting period will commence on, **25th September, 2026, Friday at 09:00 A.M. (IST)** and will end on **27th September, 2026, Sunday at 05:00 P.M. (IST)** for casting votes electronically through e-voting services provided by MUFG Intime India Private Limited (Formerly Known as Link Intime India Private Limited). The remote e-voting shall not be allowed beyond the said date and time. Any person whose name is recorded in the Register of Member or in the register of the beneficiary owners maintained by the depositories as on cut-off date i.e. **21st September, 2026, Monday** only shall be entitled to avail the facility of remote e-voting or e-voting in the annual general meeting as the case may be. The members who have cast their vote by remote e-voting may attend the AGM though VC/OAVM but shall not be entitled to cast their vote again. The instructions and manner for casting of vote through remote e-voting including e-voting during the AGM including for those members who are holding shares in physical form or who have not registered Email Ids/ Mobile No. with the company are provided in the notice of the AGM.

Members whose shareholding is in electronic mode are requested to directly notify to their respective depository participant(s) about change of address and update about bank account details and members whose shareholding is in physical mode are requested to contact to Company's RTA on **mt.helpdesk@in.mpms.mufg.com** about change of address and updates about bank account details.

A person who is not a member as on the cut-off date should treat this Notice for information purposes only.

In case you have not registered your e-mail address with the Company/Depository please follow below instructions for registration of email id for obtaining Annual report and login details for e-voting:

For Physical shareholders	Please provide necessary details like Folio No., Name of shareholder, scanned copy of the share certificate (front and back), PAN (self-attested scanned copy of PAN card), AADHAR (self-attested scanned copy of Aadhar Card) by email to and get the same registered.
For Demat shareholders	Please update your Email id & Mobile No. with your respective Depository Participant (DP)
For Individual Demat shareholders	Please update your Email id & Mobile No. with your respective Depository Participant (DP) which is mandatory while e-Voting & joining virtual meetings through Depository.

Any person who acquired shares of the company and become Member of the company after dispatch of AGM notice and is holding shares as on the cut-off date i.e. 21st September, 2026, Monday, may obtain Notice of AGM along with Annual Report for financial year 2025-26 and in case you have any queries or issues regarding remote e-voting including e-voting you may refer the Frequently Asked Questions ("FAQs") and e-Voting manual available at https://instavote.linkintime.co.in under help section or write an email to mt.helpdesk@in.mpms.mufg.com or contact the company at telephone no: +91-0141-4160000, E-mail- complianceofficer@motisons.com Contact Person: Bhavesh Surolia, Company Secretary and Compliance Officer.

By Order of the Board of Directors
For Motisons Jewellers Limited
Sd/-
Bhavesh Surolia
Company Secretary and Compliance Officer
M. No.: A64329

Place : Jaipur
Date : 1st September 2026

Tamilnadu Petroproducts Limited

Regd Office: Manali Express Highway, Manali, Chennai 600 068.
CIN: L23200TN1984PLC010931
Website: www.tnpetro.com E-mail: secy-legal@tnpetro.com
Telefax: 044-25945588 / 69185588

NOTICE OF 41st ANNUAL GENERAL MEETING AND RELATED MATTERS

Notice is hereby given that the 41st Annual General Meeting (AGM) of the Company will be held on **Friday, 25th September 2026 at 2:00 PM (IST)** through Video Conferencing (VC)/Other Audio-Visual Means (OAVM) to transact the Ordinary and Special Businesses as set out in the Notice of the said meeting.

As informed vide notice published on 17th August 2026, the Annual Report for the year 2025-26 together with the Notice of AGM has been sent on 1st September 2026 by electronic means to the shareholders who have registered their e-mail id with the Company or Depository Participants, unless a request for hard copy of the same is received from any of the shareholder. These are also made available in the website of the Company and the Stock Exchanges viz., www.tnpetro.com and www.bseindia.com & www.nseindia.com.

FACILITY TO PARTICIPATE IN THE AGM THROUGH VC/OAVM AND SPEAK THEREAT

Shareholders will be provided with a facility for remote e-voting and for attending the AGM through CDSL platform. Detailed guidance for attending the meeting is available in the Notice of the meeting. The window for joining the meeting would be available from 1:45 PM to 2:15 PM on the AGM day.

In terms of the relevant Circulars of Ministry of Corporate Affairs, there is no provision for appointment of proxies for the said meeting.

Members desirous of speaking at the meeting may register through the web portal of M/s.Cameo Corporate Services Limited, Registrar & Transfer Agent via https://investors.cameoindia.com. The above facility for participant registration will be open from **9:00 AM on Thursday, 17th September 2026 to 5:00 PM on Saturday, 19th September 2026**. It may please be noted that there will be no option for spot registration and so only those shareholders who have registered through the above process will be able to speak at the meeting.

Members who do not wish to speak during the AGM but need clarifications on the items to be transacted at the meeting may send their queries by e-mail to secy-legal@tnpetro.com on or before 5:00 PM on Thursday 17th September 2026, mentioning their names, demat account number/folio number and mobile number. These queries will be responded to, by the Company suitably.

BOOK CLOSURE

Pursuant to Section 91 of the Companies Act 2013, notice is hereby given that the Register of Members and Share Transfer Books of the Company will remain closed from **18.09.2026 to 25.09.2026 (both days inclusive).**

DECLARATION & PAYMENT OF DIVIDEND FOR THE YEAR 2025-26

The dividend as recommended by the Board of Directors, if approved at the AGM will be paid within the stipulated time lines in respect of shares held in physical form to those Members whose names appear in the Register of Members on 25th September 2026 and in respect of shares held in electronic form to those Members whose names appear in the list of beneficial owners furnished by the Depositories as at the close of business hours on 17th September 2026.

For receiving dividend, Members may register the bank account details with the Depository Participant for shares held in demat form. Persons holding shares in physical form may send the details to the RTA/Company on or before 25th September 2026.

Payment of Dividend will be made only in electronic mode to ensure timely credit of the Dividend. No dividend warrants will be issued.

It may also be noted that the payment of dividend for the FY 2025-26 will be subject to TDS. Resident Individuals may furnish Form 15G/15H for non-deduction of tax. For detailed information, please refer to the notice of the meeting.

FACILITY FOR REMOTE E-VOTING

Pursuant to Section 108 of the Companies Act, 2013, the relevant Rules and Regulation 44 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, the Company has engaged Central Depository Services (India) Limited (CDSL) to facilitate the Members to exercise their right to vote on the resolutions at the meeting through remote e-voting. The detailed process for participating in AGM through VC/OAVM and in the remote e-voting is available in the notice of the meeting. Members of the Company holding shares in either physical or dematerialized form as on **18th September 2026 being the Cut-Off Date** and whose names are entered as Members in the Register of Members/ Beneficial Owners on the said date alone, shall be entitled to exercise the voting rights electronically.

Persons who have acquired shares and became Members of the Company after the dispatch of the notice and hold shares as on the Cut-off date may contact the RTA to obtain the login details if they desire to participate through VC/OAVM and to avail remote e-voting facility.

The remote e-Voting period commences on **Monday, 21st September 2026 at 9.00 AM (IST) and will end on Thursday, 24th September 2026 at 5.00 PM(IST)** during which period the Members can cast their vote electronically. The remote e-Voting module shall be disabled by CDSL and will not be available thereafter. Members who did not avail remote e-Voting facility will be provided an opportunity to vote electronically at the meeting. Members who have exercised remote e-voting are entitled to attend the meeting but shall not be permitted to vote at the meeting. The results of the e-Voting will be declared as stipulated under the relevant Rules and will also be posted on the Company's website and the website of CDSL.

For any queries or issues regarding participating in AGM through VC/OAVM and remote e-Voting, please refer the Frequently Asked Questions ("FAQs") and e-Voting manual available at www.evotingindia.com under help section or write an email to helpdesk.evoting@cdslindia.com or contact Mr. Rakesh Dalvi Sr. Manager, Central Depository Services (India) Limited (CDSL), A wing, 25th Floor, Marathon Futurex, Mafatlal Mill Compounds, N M Joshi Marg, Lower Parel (East), Mumbai – 400 013, or send an email to helpdesk.evoting@cdslindia.com or call toll free no. 1800 21 09911.

By Order of the Board
For Tamilnadu Petroproducts Limited

Sangeetha Sekhar
Company Secretary

Place : Chennai
Date : 02.09.2026

Shareholders are requested to promptly update their KYC viz., address, bank mandate and other relevant details with the Company / RTA/ Depository Participants (as the case may be) for receiving communication and claiming dividends.

RACE ECO CHAIN LIMITED

Registered Office: Shop No. 37, Shanker Market, New Delhi, Central Delhi-110001
Corporate Office: A-115, Sector-136, Noida, Uttar Pradesh- 201304
Website: www.raceecochain.com, **Email:** communications@raceecochain.com
CIN NO. : L37100DL1999PLC102506

Notice of The 26th Annual General Meeting, E-Voting Information, Book Closure, Record Date Information

NOTICE is hereby given that the **Twenty Sixth (26th) Annual General Meeting ("AGM")** of the Members of Race Eco Chain Limited ('Company') will be held on **Saturday, 26th September, 2026 at 01:00 p.m. (IST)** through Video Conferencing /Other Audio Visual Means ("VC/OAVM"), without the physical presence of the Members at the AGM, to transact the business as set out in the Notice convening the 26th AGM ('AGM Notice'). Members attending the AGM through VC/OAVM shall be reckoned for the purpose of quorum under Section 103 of the Act.

In compliance with all the applicable provisions of the Companies Act, 2013 ('the Act') and Rules issued thereunder and the Securities and Exchange Board of India ('SEBI') (Listing Obligations and Disclosure Requirements) Regulations, 2015 (the 'Listing Regulations') read with General Circular Nos. 20/2020 dated May 05 2020, 09/2024 dated September 19, 2024 issued by the Ministry of Corporate Affairs (MCA) and Circular No. SEBI/HO/CFD/CFD-PoD-2/P/CIR/2023/133 dated October 03, 2024 read with Master Circular No. SEBI/HO/CFD/PoD2/CIR/P/0155 dated November 11, 2024 issued by SEBI, along with other applicable Circulars issued by the MCA and SEBI (hereinafter collectively referred to as 'the Circulars'), the AGM of the Company will be held through VC/OAVM.

In compliance with the Circulars, AGM Notice along with the Annual Report for financial year 2025-26 ('Annual Report') has been sent only through electronic mode to those Members whose email ids are registered with the Company/Registrar and Transfer Agent ('RTA')/Depository Participant ('DP'). Additionally, the Company has also sent letters providing the weblink, including the exact path of Annual Report to those shareholders whose email address is not registered with the Company/DP in accordance with Regulation 36(1)(b) of the Listing Regulations. The emailing and dispatch of Physical letter to all members has been completed on **01st September, 2026**. The aforesaid documents are also available on the Company's website at https://raceecochain.com/investor-relations/announcements/website of the Stock Exchange i.e. BSE Limited at www.bseindia.com, NSE of India Ltd www.nseindia.com and on the website of National Securities Depository Limited ('NSDL') at www.evoting.nsdl.com.

Manner of registering / updating email address, mobile number and bank account mandate

Members whose email ids are already registered with the Company/RTA/DP, may follow the instructions for remote e-Voting as well as e-Voting at AGM as provided in the AGM Notice.

Members who have not registered their email ids, are requested to register the same for receiving all communications including Annual Report, Notices etc. from the Company electronically as per process mentioned below:-

- Members holding equity shares of the Company in physical form may register/update the details in prescribed Form ISR-1 and other relevant Forms with Company's RTA, **Skyline Financial Services Private Limited** at info@skylinerta.com.
- Members holding equity shares of the Company in demat form are requested to approach their respective DP and follow the process advised by DP.

Instructions for remote E-voting and E-voting during AGM

In compliance with provisions of Section 108 of the Act read with Rule 20 of the Companies (Management and Administration) Rules, 2014, Secretarial Standards on General Meetings issued by the Institute of Company Secretaries of India and Regulation 44 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ('Listing Regulations'), as amended, read with MCA Circulars, the Members will be provided with the facility to cast their vote electronically, through the remote e-Voting facility (prior the AGM) and e-Voting facility (during the AGM), on all the resolutions set forth in AGM Notice. The facility of casting votes will be provided by NSDL. Facility for e-Voting at the AGM will be made available to those Members who are present in the AGM through VC/OAVM facility and have not cast their vote on the resolutions through remote e-Voting. The Members who have voted through remote e-Voting will be eligible to attend the AGM. However, they will not be eligible to vote at the AGM. All the Members are informed that:

1. The business as set forth in the 26th AGM Notice will be transacted through voting by electronic means in the form of e-Voting.
2. The voting rights of Member(s) shall be in proportion to their shares in the paid up equity share capital of the Company as on the cut-off date i.e. **Saturday, 19th September, 2026.** Any person who is a member of the Company as on cut-off date is eligible to cast vote electronically through remote e-Voting or e-Voting at the AGM on all the resolutions set forth in the AGM Notice.
3. Any person who acquires shares of the Company and becomes member of the Company after the Company sends the AGM Notice and holding shares as on cut-off date i.e. Saturday, **19th September, 2026**, may obtain the User ID and password by sending an email to evoting@nsdl.co.in or admin@skylinerta.com by mentioning their Folio No./DP ID and Client ID for casting their vote. However, if a person is already registered with NSDL for remote e-Voting then existing user ID and password can be used for casting the votes.
4. The remote e-Voting period commences at 09:00 A.M. (IST) on **Wednesday, 23rd September, 2026 and ends at 05:00 P.M. (IST) on Friday, 25th September, 2026.** The remote e-Voting module shall be disabled by NSDL for voting thereafter. Once the vote on a resolution is cast by the Member, the Member shall not be allowed to change it subsequently.
5. During this period, Members holding shares either in physical form or in dematerialized form may cast their vote by remote e-Voting before the AGM.
6. The Members will be provided with the facility for e-Voting at the AGM and those Members participating at the AGM & who have not already cast their vote by remote e-Voting before the AGM, will be eligible to vote at the AGM.
7. The Members who have voted through remote e-Voting will be eligible to attend the AGM. However, they will not be eligible to vote at the AGM.
8. Detailed process and manner of remote e-Voting, e-Voting at the AGM and instructions for attending the AGM through VC/OAVM is provided in the AGM Notice and also available on the Company's website at https://raceecochain.com/investor-relations/announcements/and on the website of NSDL at www.evoting.nsdl.com.
9. Members may send a request to evoting@nsdl.co.in for procuring User id and password for e-Voting by providing documents as mentioned in the AGM Notice.
10. In case of any queries related to e-voting, please refer the Frequently Asked Questions and e-voting user manual for Shareholders available at the download section of www.evoting.nsdl.com or call on toll free no.: 022 - 48867000 and 022 - 24997000 or send a request at evoting@nsdl.co.in who will also address the grievances connected with the voting by electronic means.
11. The Board of Directors of the Company has appointed Mr. Amit Saxena Proprietor of M/s. Amit Saxena & Associates., Company Secretaries, has been appointed as scrutinizer to scrutinize the process for remote e-Voting and e-Voting at the AGM in a fair and transparent manner.
12. The Results shall be declared within two working days of the conclusion of the AGM and the same, along with the consolidated Scrutinizer's Report, shall be placed on the website of the Company at www.raceecochain.com, NSDL at www.evoting.nsdl.com and shall be communicated to BSE Limited at www.bseindia.com and NSE of India Ltd www.nseindia.com.

Record Date and Book Closure

The Register of Members and Share Transfer Books of the Company will remain closed from **Sunday, 20th September, 2026 to Saturday, 26th September, 2026** (both days inclusive) for the purpose of AGM.

For **Race Eco Chain Limited**
Sd/-
Shiwati
Company Secretary

Place: Noida (UP)
Date: 02.09.2026

TCI Developers Ltd.

TCI Developers Limited
CIN: L70102TG2008PLC059173
Regd. Office : Flat Nos. 306 & 307, 3rd Floor, 1-8-271, to 273, Ashoka Bhoopal Chambers, S.P. Road Secunderabad - 500 003 (TG)
Corp. Office : TCI House, 69 Institutional Area, Sector-32, Gurugram -122 001, Haryana
Tel: +91 124 2381603-07 | **E-mail:** secretarial@tcidevelopers.com **Website :** www.tcidevelopers.com

NOTICE OF 18TH ANNUAL GENERAL MEETING

In continuation to our newspaper advertisement dated August 30, 2026, notice is hereby given that the 18th Annual General Meeting ("AGM") of TCI Developers Limited ("the Company") will be held on Friday, September 25, 2026 at 10:30 AM (IST) through Video Conference ("VC") / Other Audio Visual Means ("OAVM"), in compliance with the applicable provisions of the Companies Act, 2013 ("the Act") and Rules made thereunder, read with the Ministry of Corporate Affairs ("MCA") General Circular Nos. 14/2020 dated April 8, 2020 and subsequent circulars issued in this regard, latest being general circular no. 3/2025 dated September 22, 2025, issued by the MCA, (hereinafter collectively referred to as "MCA Circulars").

In accordance with the aforesaid MCA Circulars, the Company had sent the Notice convening the 18th AGM through electronic mode on Monday, August 31, 2026 to those Members whose email addresses are registered with the Company/ National Securities Depository Limited ("NSDL") and Central Depositories Services (India) Limited ("CDSL") (collectively referred to as "Depositories")/"DPs")/ Registrar & Transfer Agent ("Registrar"/"RTA").

The venue of the Meeting shall be deemed to be the registered office situated at 306-307, 1-8-271 to 273, third floor, Ashoka Bhoopal chamber, SP Road, Secunderabad, Telangana- 500 003.

The Notice of the AGM of the Company along with the Annual Report for the Financial Year 2025-26 (the "Annual Report") of the Company is available on the website of the Company at www.tcidevelopers.com and additionally, it can also be accessed on the websites of Central Depository Securities Limited (CDSL) website at www.evotingindia.com.

The Company shall send a physical copy of the Annual Report to those Members who request for the same at secretarial@tcidevelopers.com or einward.ris@kfintech.com mentioning their Folio no./DP ID and Client ID.

Members may attend and participate in the AGM only through VC/OAVM facility, as indicated in the Notice of the AGM. Please note that there will be no provision for attending and participating in person at the AGM of the Company.

Instruction for remote e-Voting before and during the AGM:

Pursuant to the provisions of Section 108 of the Act read with Rule 20 of the Companies (Management and Administration) Rules, 2014 (as amended), the Secretarial Standards on General Meetings issued by the Institute of Company Secretaries of India, each as amended, the MCA Circulars and other applicable laws, the Company is providing the facility of remote e-Voting prior to the AGM and remote e-Voting during the AGM to enable its Members to cast their vote by electronic means for the business to be transacted at the AGM and for this purpose, the Company has appointed CDSL to facilitate voting through electronic means.

A person whose name is recorded in the Register of Members / Register of Beneficial Owners maintained by the Depositories as of the cut-off date, i.e., Friday, September 18, 2026 ("cut-off date") shall only be entitled to avail the facility of remote e-Voting provided by CDSL, either prior to the AGM or during the AGM.

The remote e-Voting facility prior to the AGM would be available during the following period:

Commencement of e-Voting	From 9.00 A.M. (IST) on Tuesday, September 22, 2026
End of e-Voting	Upto 5.00 P.M. (IST) on Thursday, September 24, 2026

The remote e-Voting module shall be disabled by CDSL for voting thereafter. The facility of e-Voting will be made available during the Meeting and the Members attending the AGM, who have not cast their votes prior to the Meeting, will be eligible to cast their votes through e-Voting during the AGM. Once the vote on a resolution is cast by the Member, the Member shall not be allowed to change it subsequently.

Members who have cast their vote on resolution(s) by remote e-Voting prior to the AGM may attend/participate in the AGM through VC/OAVM but shall not be entitled to cast their vote on such resolution(s) again at the AGM.

PROCESS FOR THOSE SHAREHOLDERS WHOSE EMAIL/MOBILE NO. ARE NOT REGISTERED WITH THE COMPANY/DEPOSITORIES.

1. For Physical shareholders: Register/update their e-mail id by submitting Form ISR-1 as available on RTA's website, duly filled and signed along with requisite supporting documents to KFintech (RTA).

2. For Demat shareholders: Please update your email id and mobile no. with your respective DP.

If you have any queries or issues regarding attending AGM or e-Voting from the CDSL e-Voting System, you can write an email to helpdesk.evoting@cdslindia.com or contact at toll free no. 1800 22 55 33

All grievances connected with the facility for voting by electronic means may be addressed to Mr. Rakesh Dalvi, Sr. Manager, (CDSL) Central Depository Services (India) Limited, A Wing, 25th Floor, Marathon Futurex, Mafatlal Mill Compounds, N.M Joshi Marg, Lower Parel (East), Mumbai - 400013 or send an email to helpdesk.evoting@cdslindia.com or call toll free no. 1800 22 55 33.

Comprehensive guidance on (a) remote e-Voting before the AGM, (b) participation in and joining of the AGM through VC/OAVM, (c) e-Voting during the AGM and (d) registration of email IDs, are available in the Notice of the AGM, which can be accessed and downloaded on the Company's website at https://tcidevelopers.com/.

The Board of Directors has appointed Mr. Vasanth Kumar Bajaj, Practicing Company Secretary, as the Scrutinizer to scrutinize the remote e-voting process as well as for e-Voting during the AGM, in a fair and transparent manner.

The results of the remote e-Voting and e-Voting during the AGM shall be declared within the stipulated time. The results declared, along with the Scrutinizer's Report, shall be placed on the Company's website at www.tcidevelopers.com and on the website of CDSL at www.evotingindia.com immediately after their declaration.

For **TCI Developers Limited**
Sd/-
(Dharmpal Agarwal)
Chairman
DIN: 00084105

Place: Gurugram
Date: September 02, 2026